

Central Administrative Tribunal
Principal Bench

R.A. No. 268 of 2001
in
O.A. No. 2254 of 1999

(19)

New Delhi, dated this the 23rd August, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

B.L. Jain .. Review Applicant

Versus

Union of India and Ors. .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein brings it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. applicant has tried to appeal against the Tribunal's order dated 19.3.2001 which is not permissible in law.

4. R.A. is rejected.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)